

J & K AND LADAKH HIGH COURT LEGAL SERVICES COMMITTEE, JAMMU/SRINAGAR

NOTICE

It is notified for all stake holders in general and litigants as well as Advocates in particular that the High Court Legal Services Committee is organizing Pre-Lok Adalat session/sitting on September 6th, 2025 (Saturday) and 3rd National Lok Adalat to be held on September 13th, 2025 (Saturday) in both the wings of the High Court of J&K and Ladakh, wherein, the following types of cases shall be taken up for amicable settlement and final disposal.

Pre-Litigation cases

- 1. Cheque cases under Negotiable Instruments act
- 2. Bank recovery cases
- 3. Labour dispute cases
- 4. Electricity and water bill disputes (excluding non-compoundable)
- 5. Other cases including Criminal-compoundable and Civil disputes.

Pending cases (reflected on National Judicial Data Grid)

- 1. Criminal compoundable cases;
- 2. Cheque cases under N.I. Act;
- 3. Bank recovery cases;
- 4. MACT;
- 5. Labour dispute cases;
- 6. Electricity and water bill disputes (excluding non-compoundable)
- 7. Matrimonial disputes;
- 8. Land Acquisition cases;
- 9. Service matters relating to pay and allowances as well as retirement benefits;
- Civil cases involving disputes of rent, easement rights, specific performance of contracts and injunction suit;
- 11. Revenue suits.

Any person interested in amicable settlement of his/her case/dispute through Lok Adalat, may approach the front office, High Court Legal Services Committee, Jammu/Srinagar with the details of his/her case (title, cases number and date of hearing) forgetting the same listing before the Lok Adalat.

By Order

(Jeewan Novar Startha)

Secretary
High court legal Services Committee

Commu/Srinagar

No.: HCLSC/Sgr/2025/ 538-542

Dated: - 31-07 -2025

Copy to the:-

- Worthy Principal Secretary to Hon'ble the Chief Justice, Patron-in-Chief, Legal Services Authority, U Ts of J & K and Ladakh, Srinagar for kind information of His Lordship.
- 2. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu/Srinagar for kind information of His Lordship.
- 3. Worthy Registrar General, High Court of J & K and Ladakh, Jammu/Srinagar for information.
- 4. Worthy Member Secretary, Legal Services Authority, UT of J & K, Jammu/Srinagar for information.

6, Worthy Registrar Judicial, High Court of J & K and Ladakh, Jammu/Srinagar for submission of case files before the concerned benches. 6 Worthy Registrar IT, High Court of J & K and Ladakh, Jammu with the request to upload the notification on the official website. 7. Office file.